

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR NO. 1472 OF 2015**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Nabha Power Ltd.**

**....Appellant (s)**

**Versus**

**Punjab State Power Corporation Ltd. & Anr.**

**....Respondent (s)**

**Counsel for the Appellant(s)**

**:**

**Mr. Aniket Prasoon**

**ORDER**

Counsel for the Appellant has instructions to withdraw the appeal as it has become infructuous.

The appeal is allowed to be withdrawn and is dismissed as such.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk